

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 48/TT/2020

Date: 3.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of Transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period Asset A1 : Combined Asset . (1) 400 kV D/C Mauda II . Betul (Quad) T/L alongwith associated bays and 2*50 MVAR Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-I & ICT-II alongwith associated bays and 4 nos. 220 kV line bays & 125 MVAR, 420 kV Bus Reactor alongwith associated bays at Betul GIS & (3) 400 kV D/C Betul . Khandwa (Quad) line alongwith associated bays at both ends and 2*50 MVAR Switchable Line Reactors at Betul GIS & 2*50 MVAR line reactors at Khandwa S/S, Asset A2 Khandwa . Indore 400 kV D/C T/L alongwith associated bays under transmission System associated with Mauda Stage . II (2x660 MW) Generation Project+in Western Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 12.3.2020:-

- a) In response to the RoP dated 12.9.2019 in Petition No 244/TT/2019, auditor certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.
- b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19 period

- i. Formats for 2014-19 tariff period
- ii. Auditor's certificate to the effect that no undischarged liability, other than the add-cap claimed for 2019-20, amounting to 439.15 lakh.
- iii. CERC in order dated 3.10.2018 in Petition No. 191/TT/2017 had allowed Capital Cost as on COD at 138,512.25 lakh, while the petitioner now submits its actual Capital Cost as on COD as 142,174.14 lakh. Explain reasons for difference amounting to 3,661.89 lakh. The petitioner has not submitted any justification for the difference between these figures. Provide the justification for considering higher capital cost as on COD separately for Assets A1 and A2 respectively.
- iv. In order dated 3.10.2018 in Petition No. 191/TT/2017, the Commission had approved add-cap for Asset A2 amounting to 1,682.06 lakh during 2016-17. Now, the petitioner has submitted the actual add-cap for 2016-17 as 1,767.68 lakh for the Asset A2. Submit justification for incurring a higher add-cap during 2016-17 towards Asset A2.

2019-24 period

- v. The petitioner has claimed add-cap amounting to 439.15 lakh during 2019-20 towards undischarged liabilities for works executed within cut-off date. The petitioner has also stated that the details of underlying reasons for add-cap are given in Form-7. However, there is no reason or justification provided in Form-7. The same be provided.
- vi. The petitioner need to provide the list of vendors for undischarged liability.

Forms

- vii Provide Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- viii Provide flow of liabilities statement as per the enclosed Annexure . I(B).
- ix Provide Form 13 (Break up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on COD	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A										-					-							-	-
Asset - 1	Party - B										-					-							-	-

[#] TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2014-19

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset - 1	Party - A				-						-					-							-	-
Asset - 1	Party - B				-						-					-							-	-

[#] TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2019-24

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset